

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 416/2020 in SLP(C) No. 2978/2020

JITENDRA GUPTA

Petitioner(s)

VERSUS

C. CHANDRAMOULI

Respondent(s)

(FOR IA No.55729/2020-EARLY HEARING APPLICATION and IA No.51403/2020-EX-PARTE AD-INTERIM RELIEF and IA No.54507/2020-EXEMPTION FROM FILING AFFIDAVIT)

WITH

Diary No(s). 13383/2020 (XIV)

(IA No. 57383/2020 - RECALLING THE COURTS ORDER)

Date : 07-09-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Sachin Dutta, Sr. Adv.
Mr. Rajat Mittal, AOR

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

D. NO. 13383/2020

An application for recall of order dated 03.02.2020 has been filed by the applicant where the statement of Mr. Tushar Mehta, learned Solicitor General has been recorded to the following effect:

".....that the needful of posting the petitioner in Haryana cadre will be done within three weeks from today."

Mr. Tushar Mehta, learned Solicitor General submits that the statement was made without obtaining instructions from the concerned Authority. He submits that he be permitted to withdraw the said statement and the matter be re-heard.

The Order dated 03.02.2020 was passed on the first day when the special leave petition was taken up for fresh hearing on which date notice was issued.

We are of the view that the sufficient ground has been made out to withdraw the statement made by the applicant.

We order accordingly and order dated 03.02.2020 is withdrawn to the following extent:

“....that the needful of posting the petitioner in Haryana cadre will be done within three weeks from today. The statement is placed on record.

In view of the above, the special leave petition is disposed of. Pending interlocutory application(s), if any, is/are disposed of.”

Counter affidavit be filed within a week.

List the special leave petition on 15.09.2020.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER